

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 224
848/252/ND/2019

IN THE MATTER OF:

Income Tax Officer Ward 20(1), New Delhi

...APPELLANT

Vs.

RoC, Delhi and Ors.

(In the matter of M/s. Prachi Interiors Pvt. Ltd.)

...RESPONDENT

Section

Under Section 252

**Order delivered on 01.07.2021
(Virtual Hearing)**

Coram:

DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA, HON'BLE MEMBER (TECHNICAL)

For the Appellant

**:Mr. Parth Semwal, Jr. Standing
Counsel.**

For the Respondent

:

For the ROC

:Ms. Mitika Raja, AROC.

ORDER

Heard the submissions made by the Counsel for the Income Tax Department. AROc is present. Let notice be served on all the respondents once again and if they fail to attend on the next date of hearing, the respondents other than AROC set as ex parte and the matter will be proceeded further. Matter is adjourned to **18.08.2021**.

-sd-

**(Narender Kumar Bhola)
Member (T)**

-sd-

**(P.S.N. Prasad)
Member (J)**

(Meenu)